

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.139/2020 in O.A. No.358/2020

Through video conferencing

Tuesday, this the 15th September, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Pawan Kumar Tyagi
Age 68 years (Senior Citizen)
Retd. Lab Technician, Group C
S/o late Sh. Ram Swaroop Singh Tyagi
Janakpuri Super Speciality Hospital
E-103, Aditya World City, NH-24
Ghaziabad (M: 8800394566)

... Petitioner

(through Sh. Suresh Sharma, Advocate)

Versus

1. Shri Vijay Kumar Dev
Chief Secretary
Chief Secretary, Government of National Capital Territory
of Delhi
And Chairman
Janakpuri Super Speciality Hospital Society
Delhi Sachivalaya, New Delhi-110002.

2. Shri Syed M. Ali
Special Secretary (Societies)
Health & Family Welfare Deptt.
Govt. of NCT of Delhi
Delhi Sachivalaya
New Delhi-110002.

3. Shri Manmohan Mehndiratta
Director/ Medical Superintendent

Janakpuri Super Speciality Hospital
C-2/B, Jankapuri
New Delhi-110058.

4. Dr. Sushma Jain
The Director / DGEHS Incharge
Directorate of Health Services
Government of NCT of Delhi
F-17, Karkardooma, Delhi.
... Respondents
(Nemo)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant filed O.A. No 358/2020 in relation to medical reimbursement. The O.A. was disposed of on 06.02.2020 with a direction to the respondents to pass orders on the representation submitted by him. This contempt case is filed alleging that the respondents did not comply with the order passed in O.A. No.358/2020.

2. In the reply, the respondents stated that the order was passed on 01.05.2020, rejecting the claim of the applicant, thereby the order in the O.A. stood complied with.

3. The only direction issued in the O.A. was that the respondents shall pass order on the representation submitted by the applicant. It appears that the applicant was not aware of the fact that an order, in fact, was passed on 01.05.2020. If he is not satisfied with the said order, he can pursue the remedy in accordance with rules.

4. We, therefore, close the C.P., leaving it open to the applicant to pursue remedies vis-à-vis the order dated 01.05.2020, if he so intends. No costs.

/sunil/rk/ns/sd/akshaya23/